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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 138/2025

IN THE MATTER OF

Sohan Lal & Ors.

.....Applicant(s)

VERSUS

State of Haryana & Ors.

....Respondent(s)

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Filed By



Date: 24.04.2026

Place: Delhi

Rahul Khurana, Adv
Counsel for Respondent No. 5
9811894060
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IN THE MATTER OF

Sohan Lal &Ors.

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**ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO.5
THROUGH SH. SUMIT MALIK, EXECUTIVE ENGINEER- SBM,
MUNICIPAL CORPORATION, PANCHKULA**

MOST RESPECTFULLY SUBMITTED:

1. That it is respectfully submitted that the Municipal Corporation, Panchkula has applied for Consent to Operate (CTO) from the Haryana State Pollution Control Board vide application No. 131288752 dated 22.12.2025, and the same has been duly granted by the Regional Officer, Panchkula, HSPCB vide Memo No. HSPCB/Consent: 12074134626PANCTO131288752 dated 16.02.2026 (copy enclosed as Annexure–R/1).
2. That it is further submitted that a work order for construction of approach road connecting Kami Village Road to the main entrance of the MRF Centre at Village Alipur was issued on 02.03.2026 and the said work has been completed at site. The construction of the approach road has ensured regulated and dust-free movement of heavy vehicles carrying municipal solid waste, thereby minimizing traffic congestion, air pollution and inconvenience to nearby residents (photographs enclosed as Annexure–R/2).
3. That it is further submitted that a work order dated 18.02.2026 has been issued for various development works at the MRF site including development of green belt, plantation along the boundary wall, construction of one room with attached toilet facility etc.
4. That it is submitted that the development of green belt and plantation is being undertaken as an environmental mitigation measure to act as a buffer zone, reduce dust and odour, improve air quality and enhance the overall ecological balance of the area.
5. That it is respectfully submitted that the Municipal Corporation, Panchkula is duly taking into consideration all environmental aspects including proper waste handling, prevention of leachate generation, avoidance of foul odour.

6. That it is reiterated that the MRF facility is being utilized strictly as a transit-cum-transfer station and no processing or disposal of waste is being carried out at the site.
7. That it is further submitted that the Municipal Solid Waste collected within the jurisdiction of Panchkula is being and shall continue to be transported on a daily basis to the designated processing facility, as already stated in the earlier reply, thereby ensuring that no long-term accumulation of waste takes place at the MRF site.
8. That the answering respondent assures this Hon'ble Tribunal that all operations at the MRF site are being carried out in a scientific and environmentally sound manner and the Municipal Corporation, Panchkula remains committed to safeguarding public health and environmental standards.

Place: Panchkula
Dated: 24.04.2026



Executive Engineer-SBM
Municipal Corporation, Panchkula

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State of Haryana &Ors.

.....Respondent(s)

AFFIDAVIT

I, Sumit Malik, Executive Engineer-SBM, Municipal Corporation, Panchkula aged about 38 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to file accompanying additional reply and to swear this affidavit.
2. That I have gone through the contents of accompanying additional reply which has been drafted under my instructions.

Verification:



[Signature]
 Deponent
 Executive Engineer-II
 Municipal Corporation
 Panchkula

Verified at Panchkula on 24th of April, 2026 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

ATTESTED
[Signature]
 M. S. SANGWAN
 NOTARY PUBLIC
 Panchkula, Haryana

[Signature]
 Deponent
 Executive Engineer-II
 Municipal Corporation
 Panchkula

24 APR 2026



HARYANA STATE POLLUTION CONTROL BOARD

**SCO 116, Ist & IInd Floor, Sector 25, Panchkula
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com**

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 12074134626PANCTO131288752

Dated:16/02/2026

To.

M/s :Material Recovery Facility Centre by MC Panchkula
Village Alipur, Ward no. 20, Panchkula

Subject: Grant of consent to operate to M/s Material Recovery Facility Centre by MC Panchkula.

Please refer to your application no. 131288752 received on dated 2025-12-22 in regional office Panchkula. With reference to your above application for consent to operate, M/s Material Recovery Facility Centre by MC Panchkula is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	16/02/2026 - 30/09/2035
Industry Type	Municipal Solid Waste material Recovery Facility (Quantity of MSW 5 TPD)
Category	BLUE
Investment(In Lakh)	232.0
Total Land Area(Sq. meter)	28327.9
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.7 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	0
Trade Effluent Parameters	
1. NA	0
Number of stacks	1
Height of stack	
1. NA	0 NA
Emission parameters	
1. NA	0
Product Details	

1. MRF by MC Panchkula	1 Numbers/ day
Capacity of boiler	
1. NA	0 Ton/hr
Type of Furnace	
1. NA	0 NA
Type of Fuel	
1. NA	0
Raw Material Details	
MRF by MC Panchkula	1 Numbers/Day

*Regional Officer, Panchkula
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. Unit will maintain the premises leachate free. 2. Unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court. 3. Unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO. 4. Unit will comply with the all the Rules/ Regulations/ Guidelines/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC. 5. Unit shall deposit Environmental Compensation as per the policy of the Board, if unit found in violation at any stage. 6. In case, any violations found at any stage, then this CTO shall be revoked without giving any SCN and action will be initiated as per policy of the Board. 7. The unit will keep all the parameters within prescribed limits. 8. If any information and documents submitted is found to be false/misleading at any stage, CTO will be revoked. 9. Unit will obtain necessary permissions/NOC/licence from other departments, if required. 10. That the unit will not discharge any untreated effluent. 11. That the unit will apply separate application for authorization under HWOM Rules, 2016, if applicable. 12. Unit will submit the analysis Report of effluent within 03 months of CTO. 13. Unit shall be liable to pay the Environmental

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compensation for the past violation, if applicable. 14. If any information or documents submitted by the unit is found to be false/misleading at any stage, CTO will be revoked.

*Regional Officer, Panchkula
Haryana State Pollution Control Board.*

SUDHIR Digitally signed by
MOHAN SUDHIR MOHAN
Date: 2026.02.16
10:19:53 +05'30'





MUNICIPAL CORPORATION PANCHKULA
MUNICIPAL CORPORATION/URBAN LOCAL BODIES



ISSUE OF NOTICE TO PROCEED WITH THE WORK

To

ARJUN MALIK CONTRACTOR
SHOP NO. 76, VILLAGE RAKHI KHAS TEHSIL HANSI DISTT HISAR, 125039[2023R13927]
E-mail- ATINDERMALIK1989@GMAIL.COM
Contact No.- 8607250143

Memo No.- HEWP/AL-139527 Dated: 02/03/2026

Subject:- Construction of Approach Road Connecting Kami Village Road to the Main Entrance of the Material Recovery Facility (MRF) Center in village Alipur, Ward 20, Pa
Chargeable to: Construction of Approach Road Connecting Kami Village Road to the Main Entrance of the Material Recovery Facility (MRF) Center in village Ward 20, Panchkula.[30.6].....(**Tender id : 2025_HRY_484274_1**)

Agreement Amount (Rs.) 24,30,186/-	
Agreement Number	ULB/FY2025-26/
Construction Amount (Rs.)	24,30,186/-
Operation & Maintenance Amount (Rs.)	0/-

Pursuant to your furnishing the requisite Performance Security as stipulated in ITB Clause 34 and signing of the Contract for the work of "Construction of Approach Road Connecting Kami Village Road to the Main Entrance of the Material Recovery Facility (MRF) Center in village Alipur, Ward 20, Panchkula." at a bid price of Rs.24,30,186/-.

Time Period for Construction	Date of Start: -	09/03/2026
	Date of Completion: -	07/06/2026
Defect Liability Period	730 Days	

You are hereby instructed to proceed with the execution of the said works in accordance with the contract documents.

SUMIT MALIK
Executive Engineer
Municipal Corporation Panchkula
Municipal Corporation/Urban

Disclaimer - This is a computer-generated document. No signature is required.

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GPS Map Camera

Bhanoo, Haryana, India 

114pa, 114pa, Bhanoo, Haryana 134118, India

Lat 30.606881° Long 76.943127°

Friday, 13/02/2026 12:26 PM GMT +05:30



Google



GPS Map Camera



Bhanoo, Haryana, India 
114pa, 114pa, Bhanoo, Haryana 134118,
India
Lat 30.60692° Long 76.943107°
Friday, 13/02/2026 12:26 PM GMT +05:30



GPS Map Camera

Bhanoo, Haryana, India 

114pa, 114pa, Bhanoo, Haryana 134118,
India

Lat 30.607308° Long 76.943254°

Friday, 13/02/2026 12:39 PM GMT +05:30

